CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF F MEC INTERNATIONAL FINANCIAL SERVICES LIMITED

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This Corrigendum to Detailed Public Statement ("Corrigendum") is being issued by Corporate CapitalVentures Private Limited, the Manager to the Offer ("Manager to the Offer"/ "Manager"), on behalf of Mr. Pankaj Kumar ("Acquirer 1") and Mr. Manoj Kumar Jain ("Acquirer 2"), (Acquirer 1 & Acquirer 2 hereinafter collectively referred to as the "Acquirers") along with Mrs. Lalita Bansal ("Pac 1"), Mr. Apoorve Bansal ("Pac 2"), Ms. Megha Bansal ("Pac 3"), Pankaj Kumar Bansal (Huf) ("Pac 4"), Mrs. Niraj Jain ("Pac 5"), Ms. Mahima Jain ("Pac 6") and M K Jain (Huf) ("Pac 7"), in their capacity to act as person acting in concert with the acquirers (Pac 1, Pac 2, Pac 3, Pac 4, Pac 5, Pac 6 and Pac 7 hereinafter collectively referred to as "Persons acting in concert"/"Pacs") in respect of the Open Offer to the Equity Shareholders of F Mec International Financial Services Limited (hereinafter referred to as "Target" or "Target Company" or "FMEC") pursuant to and in compliance with Regulations 3(1) & 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. This Corrigendum should be read in conjunction with the original Detailed Public Statement ("DPS") that appeared in all editions of the Business Standard (English) and Business Standard (Hindi) and in Lakshadeep (Marathi) at Mumbai (being the place where the Stock Exchange is situated) on Tuesday, May 02, 2017, unless otherwise specified.

The shareholders of the Target Company are requested to kindly note the following information related to the Offer:

1. Pursuant to SEBI letter CFD/DCR-1/OW/2017/18350/1 dated August 03, 2017, in which SEBI has granted extension of time to dispatch the final letter of Offer and Opening of tendering period as mentioned in Observation letter issued by SEBI vide its letter CFD/DCR1/OW/2017/17627/1 dated July 27, 2017 till the date of approval of Reserve Bank of India in terms of Non-Banking Financial Companies (Approval of Acquisition or Transfer of Control) Directions, 2015 issued in terms of Notification No. DNBR (PD) CC. No. 065/03.10.001/2015-16 dated July 09, 2015.
2. In terms of regulation 32 (h) of SEBI (SAST) Regulations, 2011 and the SEBI letter CFD/DCR-1/OW/2017/18350/1 dated August 03, 2017, interest at the rate of 10% Per Annum shall be paid for the delayed period.
3. In terms of regulation 18 (11) of SEBI (SAST) Regulations, 2011, the Acquirers have agreed to pay interest @10% Per Annum to the eligible shareholders of the Target Company for the delayed period.

Issued by Manager to the Offer

Corporate Capital Ventures

CORPORATE CAPITALVENTURES PRIVATE LIMITED

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For and on behalf of the Acquirers and Persons Acting in Concert

(PANKAJ KUMAR) **(MANOJ KUMAR JAIN)** **(LALITA BANSAL)** **(APOORVE BANSAL)**

(MEGHA BANSAL) **(MAHIMA JAIN)** **(PANKAJ KUMAR BANSAL (HUF))** **(NIRAJ JAIN)** **(M K JAIN (HUF))**

Place: New Delhi
Date: August 09, 2017